

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.270/GT/2019

Subject : Petition for revision of tariff of SUGEN Power Plant (1147.5 MW) for the period from 1.4.2014 to 31.3.2019 after truing-up exercise

Petition No.259/GT/2019

Subject : Petition for determination of tariff of SUGEN Power Plant (1147.5 MW) for the period from 1.4.2019 to 31.3.2024

Petitioner : Torrent Power Limited (TPL)

Respondents : TPL (Ahmedabad Distribution) & ors

Petition No.268/GT/2019

Subject : Petition for determination of tariff of UNOSUGEN Power Plant (SUGEN-40) (382.5 MW) for the period 2019-24

Petitioner : Torrent Power Limited

Respondents : TPL (Ahmedabad & Surat Distribution)

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Addendum to ROP of hearing dated 31.10.2019

Petition No.270/GT/2019 and Petition No.259/GT/2019

In compliance with the directions of the Commission vide ROP of the hearing dated 31.10.2019, the Petitioner has filed additional information and the Respondent, MPPMCL has filed its reply in these petitions. However, Users Welfare Association (UWA) vide its letter dated 4.11.2019 has requested that they may be permitted to make submissions in the above matters, after receipt of the copy of the petition.

Petition No.268/GT/2019

2. The Commission vide ROP of the hearing dated 31.10.2019 had reserved its order in this petition with direction to the Petitioner to submit certain additional information. In compliance to this, the Petitioner has submitted the said additional information. Meanwhile, UWA by letter dated 5.11.2019 has made a similar request as above.



3. In view of the above, the Petitioner, TPL is directed to serve copies of the above petitions on UWA, if not already served, along with all information, within three days from the date of receipt of this ROP. UWA is directed to file its objections, if any, on or before **13.12.2019**, with advance copy to the Petitioner, who may file its response, if any, on or before **20.12.2019**. ROP of the hearing dated 31.10.2019 stands modified to the extent above.

4. These petitions shall be listed for hearing in due course for which separate notices will be issued to the parties, including the Objector UWA.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Law)

